

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. †141**

**TO BE ANSWERED ON THE 11<sup>TH</sup> DECEMBER, 2018/ AGRAHAYANA 20, 1940  
(SAKA)**

**DECLARATION OF NATURAL DISASTERS**

**†141.       SHRIMATI RITI PATHAK:  
              SHRI JUGAL KISHORE:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the details of norms adopted for declaring any disaster as a natural disaster;**

**(b) whether special concessions are given to the concerned State Government after declaration of natural disaster if so, the details thereof;**

**(c) whether all these concessions are given to the State Government of Jammu and Kashmir and the State Government of Madhya Pradesh after occurrence of natural disasters in these States; and**

**(d) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJIJU)**

**(a) to (d): The primary responsibility for disaster management rests with the State Government. To supplement the State's efforts, financial assistance is provided from State Disaster Response Fund (SDRF) and National Disaster Response Fund (NDRF) as per laid down procedure. The concerned State Governments are empowered to declare and undertake relief activities according to the magnitude of the ground situation, in the wake of notified natural disasters (viz; cyclone, drought, earthquake, fire,**

**flood, tsunami, hailstorm, landslide, avalanche, cloudburst, pest attack, and frost & cold wave) from the State Disaster Response Fund (SDRF) already placed at their disposal in accordance with Government of India approved items and norms without any discrimination. These norms are available on the Ministry of Home Affairs website: [www.ndmindia.nic.in](http://www.ndmindia.nic.in).**

**However, considering the need for flexibility in regard to state-specific disasters, the said norms have provision for providing immediate relief to the victims of State-specific disasters within the local context in the State, which are not included in the notified list of disasters eligible for assistance from SDRF/ NDRF, can be met from SDRF within the limit of 10% of the annual fund allocation of the SDRF subject to fulfillment of certain prescribed conditions and norms.**

**The aforesaid norms have PAN (Presence Across National) India implication including the States of Jammu & Kashmir and Madhya Pradesh.**

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